

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 95 OF 2017 & IA NO. 273 OF 2017**

**AND**

**APPEAL NO. 105 OF 2017**

**Dated: 14<sup>th</sup> September, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**APPEAL NO. 95 OF 2017 & IA NO. 273 OF 2017**

**In the matter of:**

**Green Energy Association**

**Vs.**

**Central Electricity Regulatory Commission**

**... Appellant(s)**

**... Respondent(s)**

Counsel for the Appellant(s) : Ms. Mandakini Ghosh

Counsel for the Respondent(s) : Mr. Divyansu Rai for  
Mr. Nikhil Nayyar for R-1

**APPEAL NO. 105 OF 2017**

**In the matter of:**

**Indian Wind Power Association (NRC)**

**Vs.**

**Central Electricity Regulatory Commission & Anr.**

**... Appellant(s)**

**... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishal Gupta  
Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. Divyansu Rai for  
Mr. Nikhil Nayyar for R-1

**ORDER**

IA No. 273 of 2017 in Appeal No. 95 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

As agreed by learned counsel for the parties, list these matters for hearing on **31.10.2017**.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**